

STATEMENT-II

Funds Released to the States during Last Three Years

(in lakhs)

S.No.	State	Mangrove area	1993-94	1994-95	1995-96
1.	West Bengal	Sunderbans	140.94	0.50	106.95
2.	Karnataka	Coondapur	17.58	-	20.00
3.	Gujarat	Gulf of Kutch	3.33	5.60	13.85
4.	Goa	Goa	4.80	9.55	5.80
5.	Tamilnadu	Pichavaram	-	2.44	4.50
		Muthupet	57.24	17.75	18.23
6.	Maharashtra	Achra/Ratnagiri	1.59	-	-
7.	Andaman and Nicobar	Great Nicobar	11.30	25.00	31.57
8.	Orissa	Bhitarkanika	15.94	17.00	-
9.	Andhra Pradesh	Coringa	6.74	2.61	-
			259.46	80.45	200.90

Sugar Export

*277. DR. LAXMINARAYAN PANDEY : Will the Minister of FOOD be pleased to state

(a) whether the State Trading Corporation has recently been allowed to export sugar.

(b) if so, the details in this regard; and

(c) the likely effect thereof on the price of sugar in the country?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) to (c). The STC has been allotted an export quota of 1 lakh ton in October, 1996 for the current season. These exports are unlikely to have any adverse impact on the sugar prices in view of the comfortable stock position in the country.

Wakf Act, 1995

*278. SHRI MUKHTAR ANIS
SHRI JAI PRAKASH AGARWAL

Will the Minister of WELFARE be pleased to state

(a) whether the Wakf Act, 1995 has come into force.

(b) if so, the States in which the State Wakf Boards have been constituted under the Act.

(c) whether the Wakf Boards have experienced any difficulty in transferring the pending civil suits relating to the Wakf properties to the Tribunals.

(d) if so, the remedial action taken in this regard;

(e) the States where the surveys of Wakf properties have been conducted;

(f) if so, the details of these surveys; and

(g) whether the Government have also asked the State Governments to vacate the Wakf properties under occupation by the official or semi-official agencies or pay the market rent therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Yes Sir. The Wakf Act, 1995 has been enforced in the country, except in the State of Jammu and Kashmir, with effect from 01.01.1996.

(b) According to the information received from the State Governments, State Wakf Boards have been constituted in the States of Andhra Pradesh, Meghalaya and West Bengal under the Wakf Act, 1995.

(c) and (d) Neither any State Government nor any Wakf Board has intimated about the difficulty experienced by them.

(e) and (f) Survey of Wakf properties were conducted by most of the State Governments under the Wakf Act, 1954. Information regarding such surveys under Wakf Act, 1995, is being collected from the State Governments and will be laid on the table of the House.

(g) Yes Sir. In 1976, the then Prime Minister had addressed the Chief Ministers of selected States and the Lt. Governor of Delhi to either vacate the Wakf properties under adverse occupation of State Government Departments or Local Bodies or pay fair market value of the lands to the Wakf Boards or to enter into permanent leases with the Wakf Boards.

Loan to Sugar Mills

*279. SHRI SOHANVEER SINGH
SHRI RAVINDRA KUMAR PANDEY :

Will the Minister of FOOD be pleased to state

(a) the details of incentives/financial assistance being provided by the Union Government to sugar mills for setting up modern machines/equipments.